

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.

Original Application No.57 of 2020

Thirunavukarasu @ Velu,  
S/o. Murugesan,  
No.94, Ezhuthuveethi,  
Mappedu Village,  
Samathuvapuram,  
Ulundhai Post,  
Thiruvallur District.  
E-mail: [thirunavukarasuammu@gmail.com](mailto:thirunavukarasuammu@gmail.com)  
Phone No.8838881866.

...Applicant

Vs

The Member Secretary,  
Tamil Nadu Pollution Control Board  
No.76, Mount Salai  
Guindy, Chennai-600 032.  
Email [tnpcb-chn@gov.in](mailto:tnpcb-chn@gov.in)  
Phone-04422333145.

... Respondents

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Filed by  
Thiru. C. Kasirajan  
Advocate, Chennai.

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**Vs**

1. The Member Secretary,  
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No.76, Mount Salai  
Guindy, Chennai-600 032.  
Email [tnpcb-chn@gov.in](mailto:tnpcb-chn@gov.in)  
Phone-04422333145.
2. The District Collector,  
Thiruvallur District,  
Thiruvallur.
3. The District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Master Plan Complex,  
Perumbakkam Village,  
Thiruvallur District..
4. Mr. Karthikeyan,  
Managing Director,  
Ammayappper Textiles Pvt. Ltd.,  
At SF NO.1354, Mappedu Village,  
Thiruvallur Taluk and District.

... Respondents

  
22/02/21  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

**REPORT FILED ON BEHALF OF THE 1<sup>ST</sup> AND 3<sup>RD</sup> RESPONDENTS - TAMIL NADU POLLUTION CONTROL BOARD.**

I, S.Ragupathi, Son of Thiru.R.Sanganan, Hindu, aged about 56 years, having office at No.76, Mount Salai, Guindy, Chennai-600 032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board and I am filing this Report on behalf of the 1<sup>st</sup> & 3<sup>rd</sup> Respondents Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble NGT (SZ) has passed order dated 14.12.2020 and directed inter alia as follows:-

“Para 7:- The Pollution Control Board is directed to submit the further report regarding the compliance of the directions issued and further action taken on the basis of the objection given by them to the show cause notice issued as directed by this Tribunal as per order dated 05.11.2020 and submit a detailed further report in this regard to this Tribunal on or before 29.01.2021.

“Para 8:- The Pollution Control Board is also directed to submit a detailed report regarding the compliance of the directions issued by this Tribunal as per order dated 05.11.2020 regarding the show cause notice issued imposing environmental compensation. “

3. It is respectfully submitted that for the non compliance of the consent order conditions and in due compliance of the Hon'ble NGT order dated 06.08.2020, the unit was directed to levy the Environmental

Compensation of Rs.22,12,500/-(Rupees Twenty Two Lakhs Twelve Thousand and Five Hundred only) vide Board's Proceeding dated 15.09.2020.

Further based on the NGT order dated 05.11.2020 show cause notice was issued to the unit vide Board's proceeding dated 05.12.2020 to show cause within 15 days from the date of receipt of this why the Board shall not levy Environmental Compensation of Rs.22,12,500/- (Rupees Twenty Two Lakhs Twelve Thousand and Five Hundred only) to the unit for the violation of consent order conditions. In this regard, the 4<sup>th</sup> respondent unit sent reply to show cause notice dated 12.01.2021.

4. It is respectfully submitted that the in due compliance of the Hon'ble NGT Order dated:14.12.2020, the unit was inspected on 19.01.2021 and the status on compliance of the directions issued vide Board's Proc. dated 10.06.2020 is furnished below.

SI.No.	Conditions stipulated in the direction issued vide Proc. dated 10/06/2020	Compliance status
1.	The unit shall not carry out Bleaching activity without obtaining consent of the Board.	The unit has reported that it has stopped the Bleaching activity of Garments. At the time of inspection, it was noticed that the unit was carrying out manufacturing of readymade garments and washing of stitched garments and no bleaching activity was carried out.
2.	The unit shall revamp the ETP -I by providing adequate diffusers in the Aeration tank, UF system and other ETP components to satisfy the standards prescribed by the Board.	i)The unit has reported that presently the trade effluent generated is treated in the ETP-II having capacity of 400 KLD. ii) During inspection the trade effluent generated from Readymade Garment washing section was treated in the ETP-II and treated effluent was recycled in the process and also utilised for gardening. iii) Presently, there is no discharge of trade effluent outside the unit

	<p>premises.</p> <p>iv) ROA of treated trade effluent sample collected on 18.12.2020 reveals that except TDS, Chlorides all other parameters satisfy the standards prescribed by the Board.</p> <p>v) The unit has revamped the ETP-I by providing new diffusers in the aeration tank and kept as stand by.</p>	
3.	<p>The unit shall provide RO system with Mechanical Evaporator to achieve zero discharge of trade effluent at all the time.</p>	<p>The unit has not yet provided RO system with Mechanical Evaporator. In this regard the unit in it's letter dated 18.01.2021 has requested time up to 30.04.2021, to implement RO system with Mechanical Evaporator to achieve zero discharge of trade effluent and also reported that due to the prevailing COVID-19 Pandemic and heavy rain the progress on implementation was delayed. Also, the unit has reported that R.O. Membranes for 3 Stage R.O system have arrived at site. Also, the fabrication work of Mechanical Evaporator were in progress at supplier end.</p>
4.	<p>The unit shall obtain Authorisation under Hazardous and Other Wastes (Management &amp; Transboundary movement) Rules, 2016 for the disposal of hazardous waste generated from the unit.</p>	<p>The unit has obtained the Authorization under Hazardous and Other Wastes (M&amp;TM) Rules, 2016 vide Proc. dated 27.8.2020 valid up to 26.8.2025, for the disposal of hazardous waste generated from the unit.</p> <p>The unit has already disposed the hazardous ETP sludge of quantity 4.36 Tonnes to the TSDF vide Manifest document no. 67988 dated 07/09/2020 and the balance accumulated hazardous waste quantity as on date is 6T. The unit has been instructed to dispose the same immediately.</p>
5.	<p>The unit shall not dispose treated / untreated sewage or trade effluent outside the unit premises at any point of time.</p>	<p>Presently, there is no discharge of sewage / trade effluent outside the unit premises.</p>
6.	<p>The unit shall provide Wet scrubber to the stack attached to the Briquette fired Thermic fluid heaters so as to achieve the AAQ/emission standards prescribed by the Board.</p>	<p>The unit has not yet provided Wet scrubber to the stack attached to the Briquette fired Thermic fluid heaters.</p> <p>The unit in it's letter dated 18.01.2021 has requested time up to 30.04.2021, to implement wet scrubber and also reported that due to the prevailing COVID-19 Pandemic and heavy rain</p>

*S. Jayapalan*  
22.02.21

		the progress on implementation was delayed. Also, the fabrication work of wet scrubber was in progress at supplier end.
7.	The unit shall conduct AAQ/SM survey through TNPCB Lab. and furnish the report to Board.	The unit has not yet conducted AAQ/SM survey through TNPCB Lab. and not furnished the report.  The unit vide it's letter dated 18.01.2021 has reported that the AAQ/SM survey through TNPCB Lab will be conducted after providing Wet Scrubber to the Briquette fired Thermic fluid heaters.

5. It is further submitted that the in response to the affidavit filed by the 4<sup>th</sup> respondent unit dated 27.01.2021 the Respondent TNPC Board has conducted personal hearing held on 09.02.2021 at TNPCB, Corporate Office, Chennai with the unit of M/a. Ammayapper Textiles Pvt. Ltd. During the meeting, the respondent unit representative has informed they are not willing to remit the Environmental Compensation amount of Rs.22,12,500/- imposed to them vide Board letter dated 15.09.2020 & show cause notice vide proceeding dated 05.12.2020 as per the NGT order dated 05.11.2020 in O.A.No.57 of 2020.

Further submitted that the they reiterated their stand and requested the Board no action of imposing Environmental Compensation be taken against their unit.

Finally the TNPC Board has requested the unit to remit the Environmental Compensation amount of Rs.22,12,500/- (Rupees Twenty Two Lakhs Twelve Thousand and Five Hundred only) imposed to the unit vide Board letter dated 15.09.2020 in compliance with the Hon'ble NGT(PB) in O.A.No.593 of 2017.

*S. D. Srinivasan*  
28/10/2024

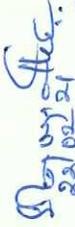
Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

  
22/02/21  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.  
BEFORE ME

### VERIFICATION

I, S.Ragupathi, Son of Thiru.R.Sanganan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai - 600032, do hereby submit that the contents of the above report are true to the best of my knowledge through records.

Verified at Chennai on this 22<sup>nd</sup> day of February, 2021.

  
22/02/21  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

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1<sup>ST</sup> AND 3<sup>RD</sup> RESPONDENTS - TAMIL  
NADU POLLUTION CONTROL BOARD

Advocate for Respondents No.1 & 3  
Thiru. C. Kasirajan  
Advocate, Chennai.

Date: 22.02.2021.

Date of hearing on 23.02.2021